

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW
....

T.A. No. 241 of 1992

this the 2nd day of May, 1997.

HON'BLE MR D.C. VERMA, JUDICIAL MEMBER

Ram Chand Sahajwani, aged about 70 years, S/o Sri Mitthoomal Sahajwani, R/o Behind Sahsahbir Temple, P.S. Krishna Nagar, Alambagh, Lucknow.

Applicant

By Advocate : Sri A.K. Shukla

Versus

Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Kanpur.

2. Senior Divisional Personnel Officer, Northern Railway, Lucknow.

Respondents

By Advocate : None

ORDER (ORAL)

D.C. VERMA, MEMBER (J)

Initially the award of Central Government Industrial Tribunal, Kanpur was challenged before the Lucknow Bench of Allahabad High Court by Writ Petition No. 3351 of 1989. The same was subsequently transferred to this Tribunal after coming into force of Central Administrative Tribunals Act, 1985.

2. In view of the decision of Hon'ble Supreme Court in the case of K.P. Gupta Vs. Controller of Printing and Stationery (1995) (6) SCALE 86) and the decision given in Civil Appeal No. 5636/90 Mahabhai & Nanubhai & a.

Vs. Union of India & others decided on 3.10.96, the award of the Industrial Tribunal cannot be challenged before this Tribunal. In view of the above, T.A. is dismissed as not maintainable. However, it will be open for the applicant to move proper forum, as may be advised.



MEMBER (J)

LUCKNOW: DATED: 2.5.97
GIRISH/-